

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 2301/2015

U. P. FINANCIAL CORPORATION & ANR.

Petitioner(s)

VERSUS

M/S. CARDOLA BOARD MILLS PVT. LTD. & ORS.

Respondent(s)

(with interim relief and office report)

Date : 08/01/2016 This petition was called on for hearing today.

For Petitioner(s)

Mr. Rakesh Uttamchandra Upadhyay, Adv.

For Respondent(s)

Ms. Divya Krishnan, Adv.

Mr. Rohit K. Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The office report indicates that although by order dated 12.10.2015 of this Court four weeks time, as last chance was given to the learned counsel for the petitioner to comply with the terms of the order dated 31.7.2015 of this Court in respect of respondent Nos. 2 and 3, yet he has not done the needful within the period stipulated in the order. Viewed in that context, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further future directions. Await orders. List thereafter.

(M V RAMESH)
Registrar